

Sl. No.	State	No. of K.V.Ks
7.	Goa	01
8.	Gujarat	11
9.	Haryana	12
10.	Himachal Pradesh	09
11.	Jammu & Kashmir	04
12.	Karnataka	11
13.	Kerala	09
14.	Madhya Pradesh	19
15.	Maharashtra	23
16.	Manipur	01
17.	Meghalaya	01
18.	Mizoram	02
19.	Nagaland	01
20.	Orissa	12
21.	Pondicherry	02
22.	Punjab	10
23.	Rajasthan	32
24.	Sikkim	01
25.	Tamilnadu	16
26.	Tripura	02
27.	Uttar Pradesh	30
28.	West Bengal	09
TOTAL		261

Revival of the sick fertilizer units

241. SHRIMATI VEENA VERMA:
SHRI SUSHIL KUMAR
SAMBHAJIRAO SHINDE:

Will the Minister of CHEMICALS & FERTILIZERS be pleased to state:

(a) the steps taken to revive the sick fertilizer units; and

(b) the details of the extent of funds required for revival of each unit, the funds provided therefor this year, and the expenditure actually incurred so far?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA): (a) and (b) In order to restore the financial health of the two sick fertilizer manufacturing Public Sector Undertakings namely, Fertilizer Corporation of India Ltd. (FCI) and Hindustan Fertilizer Corporation Ltd. (HFC), the Government had approved in principle a revival package which envisaged the revamp of Sindri, Ramagundam and Talcher units of FCI; and Durgapur, Barauni and Namrup units of HFC, entailing a fresh investment of Rs. 2201.13 crore at 1994 price levels, apart from capital restructuring and financial reliefs to the undertakings. The funding arrangement for these packages could not be tied up.

An expert Group was thereafter constituted to reformulate the revival packages. The Group appointed a consultancy organisation to undertake an independent appraisal of the technical viability of the revival packages from the standpoint of funding by the Financial Institutions. The consultancy organisation has since submitted its report.

In order to sustain production in the functional units of FCI and HFC, a budgetary support of Rs. 468.34 crore has been provided to these undertakings for the current financial year, against which a sum of Rs. 313.25 crore has so far been released.

Promotion of education among SC & ST girl children

242. SHRIMATI JAYANTI PATNAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is a need to promote education among all classes of students irrespective of caste, group and sex;

(b) if so, the steps taken by Government to promote education among girl children from the Scheduled Castes and Scheduled Tribes;

(c) the guidelines issued to the State Governments in this regard; and

(d) the response of the State Governments thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) to (d) The National Policy on Education of 1986 and its POA as updated in 1992 posits that education will be used as an agent of basic change in the status of women. Equalisation of the educational development of Scheduled Castes and Scheduled Tribes with the non-Scheduled Caste/Scheduled Tribe population is also an important focus of this policy. The steps taken by the Central and State Governments to promote education among girl children of Scheduled Castes and Scheduled Tribes should be seen against the backdrop of this policy statement. Various steps have been taken by Central and State Governments to promote education *inter alia* among girls students from Scheduled Castes and